

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 601 of 1994

S.C.Srivastava Applicant.

Versus

Union of India & ors. Respondents.

Hon'ble Mr. Maharaj Din, Member-J
Hon'ble Mr. S.Das Gupta, Member-A

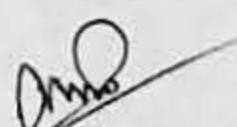
(By Hon'ble Mr. Maharaj Din, J.M.)

Heard the applicant in person.

The applicant in this case ^u stated to have given 3 months notice for voluntary retirement on completion of 20 years of qualifying service.

The petitioner states that there was neither any acceptance nor any refusal of his request by the competent authority and as such in terms of Rule 48(a) of CCS Pension Rules 1972, he should be deemed to have voluntary retired from service on completion of 3 months notice. However, the petitioner has not been given his terminal benefits including pension. The petitioner states that he submitted representation dated 30.10.1993 (Annexure A-3) to the respondents praying for grant of retiral benefits which was followed up by a number of reminders. But, so far, there is no response to his representation.

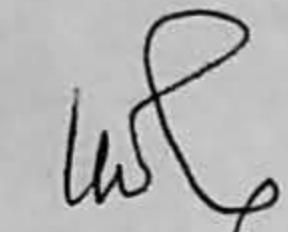
2. In the facts and circumstances of the case, we are of the view that the ends of justice would be served by issuing a direction to the respondents to consider and dispose of the representation of



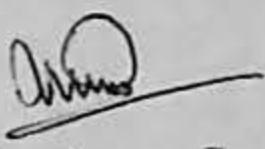
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petitioner for grant of retiral benefits by a reasoned and speaking order within a period of 3 months from the date of communication of this order.

3. The application is disposed of at the admission stage with the above direction.



Member-A



Member-B

Allahabad Dated: 21.4.1994

/jw/